

In the Court No. 209 of Dr. Archana Sinha, ASJ-06 (POCSO) West, Delhi

Dated 24.06.2020

ORDER

Adjournment of cases fixed for 24.06.2020

Due to Covid-19 pandemic & In pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

Thus, all the pending matters listed before this Court on 24.06.2020 would stand adjourned as under:-

S. No.	Date already fixed	New Date of Hearing	Remarks
1.	24.06.2020 (Wednesday)	16.09.2020 (Monday)	All cases stand adjourned en-bloc to 16.09.2020.

The copy of this order be also sent to Jail Superintendent concerned for information and compliance of production of the UTPs accordingly.

It is computer generated copy and does not require signatures as approved by undersigned.

By Order

Sd/-

**(Dr. Archana Sinha)
ASJ-06 (POCSO), West, Tis Hazari, Delhi
Dated 24.06.2020**

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 49/2020, P.S. Anand Parbat
U/s 354/376AB/377/506 & 6/8 POCSO Act

State Vs. Sonu Pandey

24.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Naveen Saxena, Ld. Counsel for accused Sonu Pandey
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

This is an application dated 20.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sonu Kumar Pandey for grant of regular bail.

The main charge-sheet is pending for consideration on 26.06.2020.

Be listed for hearing on the bail application with the charge-sheet on **26.06.2020**.

Issue notice to IO & the Prosecutrix for 26.06.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/24.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No.639/17
New SC No.35/17, Old SC No. 220/17
FIR No. 77/17, P.S. - Anand Parbat
U/s 363/212/328/376/364/34 IPC
& 6 of POCSO Act

State Vs. Kaushal Jha & Ors

(Applicant : Deepak Jha @ Ravi)

24.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Alok Kumar Rai, Ld. Counsel for accused Deepak Jha @ Ravi
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)
IO SI Shiv Prakash absent*

This is an application dated 04.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Deepak Kumar @ Ravi for grant of interim bail.

Neither the IO is present nor the prosecutrix is produced, as she has gone to her native place.

Issue notice to the IO with the directions to produce the prosecutrix for hearing on the bail application on **06.07.2020 at 2 pm** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/24.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 63/17
New S.C. No. 23/17, Old SC No. 18/17
FIR No. 378/16, P.S. - Anand Parbat
U/s 363/366/366A/370/370A/376/34 IPC &
Sec. 6 & 17 of POCSO Act

State Vs. Meenu & others

Applicant : Vishal

24.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Prosecutrix Ms.P alongwith IO W/SI Bhawna
Sh. Jagdish Janak, Ld. Counsel for accused Vishal
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

This is an application dated 17.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vishal for grant of regular bail.

Reply dated 23.06.2020 has been filed by IO W/SI Bhawna.

It is informed by the IO W/SI Bhawna that she has verified the age documents from the school concerned and as per such verification, the date of birth of the applicant/accused Vishal is 12.04.2001.

According to this date of birth, the accused appears to be a juvenile under the age of 18 years, subject to determination of his juvenile status by the Juvenile Justice Board.

IO W/SI Bhawna is directed to prepare a separate paper book/charge-sheet of this applicant/accused Vishal and place the same by tomorrow i.e. 25.06.2020 before JJB concerned.

Contd...2



State Vs. Meenu & others

24.06.2020

The JJB concerned may consider the transfer of the inmate/accused from Tihar Jail to OHB.

Ahlmad of this Court is directed to provide relevant records to the IO, if required.

Ld. Counsel for applicant/accused Vishal has requested to permit him to withdraw the present application for bail of the inmate/accused with liberty to file a fresh application within the appropriate provisions of law under J.J.Act, for filing it before the competent authority.

As Ld. Counsel wants to withdraw the present application, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

The IO shall report in writing to this Court regarding compliance of the directions for placing the file of the applicant/accused by tomorrow i.e. 25.06.2020 positively, so that the applicant/accused can move appropriate application before the JJB concerned in accordance with law.

The present application stands disposed of accordingly.

A copy of this order be sent to the IO through e-mail.

As requested, a copy of this order be given dasti to the Ld. Counsel for the accused/applicant.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/24.06.2020